

THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

E.A. No. 23 of 2025

In

APPEAL No. 13 of 2021

In the matter of:

Amaltash Residential Welfare Association

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

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Date: 26.05.2026

Filed Through:

R. Khurana

Rahul Khurana, Adv
Counsel for Respondent No. 2
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THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

E.A. No. 23 of 2025

In

APPEAL No. 13 of 2021

In the matter of:

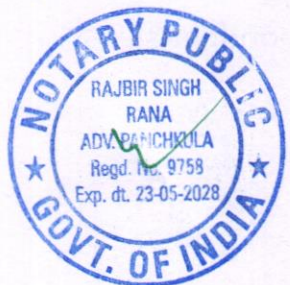
Amaltash Residential Welfare Association

Applicant

Versus

State of Haryana & Ors.

Respondent(s)



Compliance Report by way of affidavit of Dr. Ankur Gupta, IAS (Retd.), Chairman, State Environment Impact Assessment Authority, Haryana on behalf of Respondent No. 02

I, above named deponent, do hereby solemnly affirm and declare as under:-

1. That the deponent is conversant with facts of the case and duly authorized to file the affidavit.
2. That the present Execution Application has been filed for seeking compliance of the order dated 31.05.2021 passed in Appeal No. 13/2021.
3. That The Applicant had filed Appeal No. 13/2021 challenging the grant of Environmental Clearance (EC) dated 01.02.2021 by the State Environment Impact Assessment Authority (SEIAA), Haryana for expansion of the group housing project of the private Respondent No. 5. That Appeal was disposed of by order dated 31.05.2021 by constituting a three-member joint Committee with the following directions:

“xxx.....xxx.....xxx

3. We have considered the grounds for challenge to the EC and heard learned Counsel for the appellant. We are of the view that the issues raised (mentioned above or which may be additionally highlighted by the appellant in its representation in pursuance of this 2 order) need to be first considered by an expert Committee followed by an opportunity to SEIAA to take a call in the matter, following due process.

4. Accordingly, we constitute a three - member Committee comprising of the Regional Officer, MoEF & CC, the Regional Officer, CPCB and the Member Secretary, SEIAA, Haryana. Member Secretary, SEIAA, Haryana will be nodal agency for coordination. The Committee will be free to consult any other

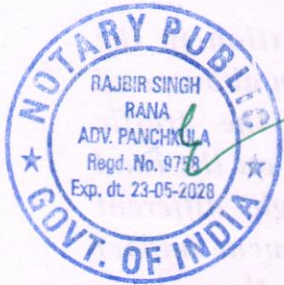
expert organization/individual. The Committee may consider impact of project on the recipient environment in the light of the objections raised by the appellant. The appellant may furnish its version to the Committee through the Member Secretary, SEIAA, Haryana within two weeks, with a copy to the PP. The PP may give its response within next two weeks. The Committee may give its report to the Chairman of SEIAA within three months. Based on the said report, the SEIAA, Haryana, may, if necessary, revisit the EC and pass further appropriate order of granting or not granting EC or imposing additional conditions. Any aggrieved party will be free to take remedy as per law against the fresh decision of the SEIAA. Any step taken by the PP in pursuance of the impugned EC will be at its own risk and will be subject to further order of SEIAA or any proceeding arising therefrom.

5. We have not considered it necessary to issue notice to the respondents having regard to the nature of the above order and also in view of the fact that the parties will be provided opportunity of hearing by the joint Committee. However, if the respondents are aggrieved, they are given liberty to move this Tribunal."

4. That in compliance of directions passed by the Hon'ble Tribunal; three- Members committee constituted by the Hon'ble Tribunal visited the project site and prepared its report and submitted before the Chairman, State Environment Impact Assessment Authority, Haryana.

5. That the Site inspection report of the committee was considered in 197th meeting of SEIAA held on 11.03.2026 wherein, the Authority observed that multiple times EC was granted with different conditions. To clarify the latest proposal of the project proponent, after deliberation; the Authority decided to call the project proponent to explain the above position and accordingly deferred the case.

6. That the matter was again listed in 198th meeting of SEIAA held on 15.04.2026; wherein; personal hearing was conducted through video conferencing, wherein the Estate Manager attended on behalf of Amaltash Residential Welfare Association (ARWA) and stated that their representative would explain the position, while the Project Proponent was also present. Subsequently, counsel for ARWA submitted a



Dr. Ankur Gupta, IAS (R)
Chairman, SEIAA, Haryana

claim to SEIAA via email, alleging that the Authority did not hear the submissions made during the video conference. It was noted that the counsel had earlier indicated that a representative would attend the hearing; however, as stated by the Estate Manager, no such representative appeared, despite the Authority waiting for one hour.

7. That The Authority observed that the Joint Committee report on Silverglades Infrastructure Pvt. Ltd. concluded as under:

"There were five points raised by the Association in the complaint. Details of the same have been given above, and from the above it was concluded that the traffic management plan submitted for major traffic on the road pertains to internal roads passing through different societies. Therefore, a revised traffic management impact assessment study should be conducted through a Government approved agency. Further, the 18-metre wide road shown up to the project should also be rechecked, as due to one house the road becomes narrow towards the project."

In this regard, the project proponent submitted a reply stating that a Traffic Impact Assessment Study had already been conducted by TPA Engineering Consultant (India) Pvt. Ltd., an expert and reputed Government-approved agency, dated July 2025.

After accepting the Joint Committee report, the Authority decided to dispose of the case; therefore, revisit of the EC is not required in the matter.

Copy of minutes of meeting dated 15.04.2026 is annexed herewith as Annexure R- 2/1.

8. That present compliance report may kindly be taken on record and the Hon'ble Tribunal may kindly be pleased to dispose of the present Execution Application.

Place:- Panchkula

Dated :-


Deponent

Dr. Ankur Gupta, IAS (R)
Chairman, SEIAA, Haryana



Verification:

Verified that the contents of para No. 1 to 8 of the affidavit are correct and true to my knowledge and information derived from the official record. No part of it is false and nothing material has been concealed therein.

Place:- Panchkula

Dated :-



Ankur Gupta
Deponent
Dr. Ankur Gupta, IAS (R)
Chairman, SEIAA, Haryana

ATTESTED

RAJBIR SINGH RANA
NOTARY PANCHKULA

26/5/2026

26 MAY 2026



Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA),
 HARYANA)



Minutes of Agenda Items/ Cases to be taken up in the 198th Meeting of State Environment Impact Assessment Authority (SEIAA), Haryana scheduled to be held on 15.04.2026 at 11:00 AM under the Chairmanship of Dr. Ankur Gupta, IAS (Retd.) Chairman, SEIAA Haryana State Environment Impact Assessment Authority meeting held from 15/04/2026 to 15/04/2026 Date: 21/04/2026

MoM ID: EC/MOM/SEIAA/784661/4/2026

Agenda ID: EC/AGENDA/SEIAA/784661/4/2026

Meeting Venue: Bays No.55-58, First Floor, Paryatan Bhawan, Sector-2, Panchkula

Meeting Mode: Physical

Date & Time:

15/04/2026	11:00 AM	01:00 PM
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1. Opening remarks

At the outset, the Chairman, State Environment Impact Assessment Authority, Haryana (SEIAA), (herein after refer to as, "The Authority"), greeted the Member and requested the Member Secretary to give a brief background of the Proposals to be placed before the Authority as "Agenda Items (Sr. No. 01 to 26) and Additional item (Sr. No. 27 & 28)" for discussions in the said meeting.

2. Confirmation of the minutes of previous meeting

The Authority confirmed the 197th Meeting of SEIAA, Haryana.

3. Details of proposals considered by the committee

Day 1 -15/04/2026

3.1. Agenda Item No 1:

Item No. 198.26

Date: 15.04.2026

Subject: Order dated 16.05.2024 passed by the Hon'ble National Green Tribunal in M.A. No. 54/2024 in Appeal No. 13/2021 (IA No. 218/2024) titled as Amaltash Residential Welfare Association Versus State of Haryana & Ors.

Hon'ble National Green Tribunal, while hearing M.A. No. 54/2024 in Appeal No. 13/2021 titled as Amaltash Residential Welfare Association Versus State of Haryana & Ors, vide Order dated 16.05.2024, made certain directions to the State Environment Impact Assessment Authority, Haryana (hereinafter refer to as "THE AUTHORITY").

The matter was listed on 30.01.2026; wherein, the Hon'ble National Green Tribunal directed to State Environment Impact Assessment Authority to decide the matter in compliance of directions dated 30.05.2021 and 16.05.2024 with a period of 08 weeks and place its report to the Hon'ble Tribunal before next date of hearing i.e. 13.04.2026. The relevant order is yet to be uploaded on the website.

Findings and Decision of the Authority (SEIAA)

The case was considered during the 197th Meeting of SEIAA held on 11th March, 2026. It was observed that multiple times EC was granted with different conditions. To clarify the latest proposal of the project proponent, after deliberation; the Authority decided to call the project proponent to explain the above position and accordingly deferred the case.

The matter was again considered during the 198th meeting of SEIAA held on 15th April 2026. The personal hearing was conducted through video conferencing, wherein the Estate Manager attended on behalf of Amaltash Residential Welfare Association (ARWA) and stated that their representative would explain the position, while the Project Proponent was also present. Subsequently, counsel for ARWA submitted a claim to SEIAA via email, alleging that the Authority did not hear the submissions made during the video conference. It was noted that the counsel had earlier indicated that a representative would attend the hearing; however, as stated by the Estate Manager, no such representative appeared, despite the Authority waiting for one hour.

The matter was also listed date, i.e., 13.04.2026, before the Hon'ble National Green Tribunal (NGT), which directed the Authority to take a final decision within three weeks.

The Authority observed that the Joint Committee report on Silverglades Infrastructure Pvt. Ltd. **concluded as under:**

"There were five points raised by the Association in the complaint. Details of the same have been given above, and from the above it was concluded that the traffic management plan submitted for

Chairman, SEIAA, Haryana

Member Secretary, SEIAA

major traffic on the road pertains to internal roads passing through different societies. Therefore, a revised traffic management impact assessment study should be conducted through a Government-approved agency. Further, the 18-metre wide road shown up to the project should also be rechecked, as due to one house the road becomes narrow towards the project.”

In this regard, the project proponent submitted a reply stating that a Traffic Impact Assessment Study had already been conducted by **TPA Engineering Consultant (India) Pvt. Ltd.**, an expert and reputed Government-approved agency, dated July 2025.

After accepting the Joint Committee report, the Authority decided to dispose of the case.

In this regard, the project proponent has submitted the details of the ponds located in the nearby areas, as mentioned below:

Sr.no	Name of Pond	Location	Coordinates	Tentative Size of the Pond (in meter)
1.	Gair Mumkin Johad	Malibu Towne, Sector 47, Gurugram	28°25'36.47"N 77°02'32.28"E	62 x 53 x 2
2.	Samaspur Johad	Samaspur Village, Sector 51, Gurugram	28°25'36.84"N 77°04'00.47"E	76 x 50 x 2
3.	Jharsa Pond	Location: Jharsa Village, near Sector 47, Gurugram	28°25'35.75"N 77°02'31.20"E	46 x 55 x 2
4.	Sikanderpur pond	Sikanderpur Pond, 36, Block H, DLF Phase 1, Sector 26, Gurugram, Haryana 122002	28°28'41.87"N 77°06'08.24"E	130 x 61 x 2
	Baba Jarkhol Johad	Sohna side (south of Badshahpur)	28°21'29.51"N 76°59'23.28"E	30 x 45 x 2

The case was again considered in the 198th meeting of SEIAA held on 15th April 2026. After detailed deliberations, the Authority decided to allocate Pond at Sr. No. 2 (Samaspur Village, Sector 51, Gurugram) to the Project Proponent.

Thank you

Chairman, SEIAA, Haryana

Signed by
Virender Kumar Dahiya
Member Secretary SEIAA
Date: 26/04/2026 15:21:06
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signed